

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT-I), CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **08.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. JYOTI KUMAR TRIPATHI, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : K V Capital
Vs
Amar Prakash Developers Pvt. Ltd.

MAIN PETITION NUMBER : CP(IB)/73(CHE)/2022

(IA/MA) APPLICATION NUMBERS

IA(IBC)/776(CHE)2024

ORDER

Present: Shri. Raghav Menon, Ld. Counsel for the Applicant.

Shri. Bisht, Ld. Counsel for the Respondent No.1.

This application has been filed under Section 19(2) of IBC, 2016 seeking co-operation from the erstwhile promoters regarding the details, documents and books of accounts of the Corporate Debtor.

It is stated that new RP has assumed charge on 29.11.2023.

Ld. Counsel for Respondent No. 1 accepts notice and seeks time to file reply.

Two weeks time is given to file reply by Respondent No.1.

Let notice be served on the other Respondents and Affidavit of Serviced be filed.

List the matter for hearing on **02.05.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**JYOTI KUMAR TRIPATHI
MEMBER (JUDICIAL)**

vs